

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:895
ANSWERED ON:29.07.2005
CENTRAL LAW UNIVERSITY
Kaswan Shri Ram Singh;Khanna Shri Avinash Rai

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has received proposals to set up a Central Law University and National Law Schools in the country;
- (b) if so, the details thereof;
- (c) whether the Union Government is considering a proposal in this regard;
- (d) if so, the details thereof; and
- (e) the time by which a decision is likely to be taken in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI K. VENKATAPATHY)

(a) to (d):- One of the recommendations made in the Report of the Special Subject Group on the Administrative and Legal Simplifications constituted by the Prime Minister's Council on Trade & Industry on 14.12.1998 relates to setting up of three National Law Schools in eastern, western and northern regions of the country on the pattern of the National Law School at Bangalore. This Department has already accepted the said recommendations in principle and it is felt that this purpose can be achieved by Establishing one university, namely National Law University, with its three National Law Centres in the said three regions, with an enabling provision for setting up more centers as per future needs. As per Ministry of Finance (Department of Expenditure), the proposal will form part of plan expenditure. Therefore, a plan scheme has to be formulated in consultation with the Planning Commission and to be examined under Expenditure Finance Committee (EFC) procedure. On the advice of Department of Expenditure, the matter has been taken up with the Ministry of Urban Development to prepare a layout, cost of construction etc. Thereafter the proposal is to be put up to the Cabinet.

(e) No specific time frame can be fixed for the setting up of the Proposed University.